

National Company Law Tribunal

Allahabad Bench

C P NO. (IB) 128 / ALD / 2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE COMPANY: JEKPL Pvt Ltd vs JOGPL Pvt Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 7 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	ANIL KUMAR	PCS	Proxy for RP	Anil K.
2.	Rahul Agarwal	Advocate	JEKPL Corporate Debtor	Rahul Agarwal

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Sh. Anil Kumar, PCS for the RP for JEKPL. Sh. Rahul Agarwal, Advocate for the Corporate Debtor Company.

The attention of the applicant is further drawn to the provision of Section 11(a) read with section 65 of the I & B Code, 2016 to satisfy and to convince this Court, on eligibility to file the present petition and on its maintainability, failing which the Court may pass consequential order.

The matter be listed on 4th December, 2017.

Dated: 20.11.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)

Sd_____

H.P. Chaturvedi,
Member (Judicial)